

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 78695 of 2018

(Arising out of Order-in-Appeal No.402/S.Tax-I/Kol/2018 Dated 25.06.2018 passed by
Commissioner of CGST & CX (Appeals-I), Kolkata)

M/s. Delta Plus (I) Pvt. Ltd.

(EN-34, 1st Floor, Sector-V, Salt Lake, Kolkata-700091)

Appellant (s)

VERSUS

**Commr. of CGST & Central Excise, Kolkata North
Commissionerate**

(180, Shantipally, Rajdanga Main Road, Kolkata-700107)

Respondent (s)

APPEARANCE :

None for the Appellant

Shri S. S. Chattopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)

FINAL ORDER NO.75178/2023

Date of Hearing : 3rd March 2023

Date of Decision : 3rd t March 2023

PER R. MURALIDHAR

No one appeared on behalf of the Appellant. On 15th February 2023, when this case was taken up for hearing, the Ld. Authorized Representative of the Department pointed out that the pre-deposit of 10% was not made by the Appellant. In the presence of Mr. Ayan Sengupta, Authorized Representative of the Appellant, an order was passed directing them to pre-deposit 10% of the confirmed demand of Rs.53,970/- within 2 weeks time.

2. When this case has been taken up today, Registry informs that so far they have not received any pre-deposit from the Appellant. Accordingly, the Appeal is dismissed on the ground of non-depositing of the pre-deposit along with their Appeal.

(Dictated and pronounced in the open court.)

Sd/-

(R. Muralidhar)

Member (Judicial)

Pooja